

Item-22

M.A. 856/2003 in  
O.A. 564/2003

24.4.2003


Present: Shri KBS Rajan, counsel for the applicant  
Shri M.M. Sudan, counsel for respondent 1  
Shri M.M. Pande, counsel for respondent 2


M.A. 856/2003

Learned counsel for respondents states that reply would be filed before the Deputy Registrar of this Tribunal by the date already fixed before him and thereafter an appropriate order for hearing may well be passed.

Keeping in view the aforesaid, it is directed that as soon as the reply is filed, the matter be listed before this Bench within a week. *hereafter*

M.A. is disposed of.

  
( V.K. Majotra )  
Member (A)

  
( V.S. Aggarwal )  
Chairman.

/dkm/